

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20850 of 2015

(Arising out of Order-in-Appeal No. BGM-EXCUS-000-GLB-JC-APP-HAB-021-2015 dated 10/02/2015 passed by Commissioner of Central Excise and Service Tax , Mysore)

M B Choubey

Labour Contractor, C/o Arjun Rao Markhel, H.
No.19-1-528/7, Mahadeo Colony, Shivanagar
South Bidar
Bidar - 585401
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Belgaum**

NO. 71...CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM, - 590001
KARNATAKA

Respondent(s)

Appearance:

Shri Pradyumna G.H., Advocate for the
appellant

Shri S.Devarajan, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20430 / 2020

Date of Hearing: 17/08/2020

Date of Decision: 17/08/2020

AS PER BENCH

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **17/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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